

**Introduction of new trains between  
Bombay Central and Viramgam**

1810. SHRI ANANTRAY DEV-SHANKER DAVE: Will the Minister of RAILWAYS be pleased to state:

(a) how many new trains introduced between Bombay Central and Viramgam since the last five years;

(b) whether there is any track problem;

(c) whether it is a fact that Western railway has received demands from everywhere to change the timings of 'Kutch Express'; and

(d) if so, what action have been taken in this regard so far; if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI GEORGE FERNA-NDES): (a) Nil.

(b) and (c) Yes, Sir.

(d) Not found feasible due to operational constraints.

**Modernisation of sugar factories**

1811 SHRI SHIV PRATAP MISHRA : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the amount sanctioned for modernisation of sugar factories in the country; and

(b) the number of factories likely to be covered by this scheme during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PU-JAN PATEL): (a) Government of India has so far sanctioned Rs. 122.48 crores from Sugar Development Fund for the purpose of modernisation/rehabilitation of sugar mills in the country

(b) During the current year seven applications have been considered and approved by Central Government. Another twenty applications are under process in the Department.

1812. [Transferred to the 29th May, 1990]

**Contract Labour in Public Sector  
Undertakings**

1813. SHRI TINDIVANAM G

VENKATRAMAN :

SHRI V. GOPALSAMY:

Will the Minister of LABOUR be pleased to state :

(a) Whether any decision on the issue of contract labour system was taken on the 3rd May, 1990 at the meeting of the Central Advisory Contract Labour Board; if so, the details thereof ;

(b) Whether there is any Welfare Scheme in force meant solely for the benefit of the contract labour; if so, the details thereof ;

(c) the names of the public sector undertakings having contract labour together with the strength of the contract labour in each of the undertakings ;

(d) the names of the public sector undertakings taken up by the Central Advisory Contract Labour Board for ending contract labour system ;

(e) the stepd taken in each of these undertakings ; and

(f) What is Government's stand on this issue ?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM-VILAS PASWAN): (a) At the meeting of the Central Advisory Contract Labour Board held on 3rd May, 1990 it was *inter-alia* decided that abolition of employment of contract